

\224ITEM NO.15

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2017

(CRLMP No.2397/2017)

(Arising out of impugned final judgment and order dated 23/09/2016
in CRLA No. 1488/2013 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SANJIV KUMAR TRIPATHI

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRLMP. 2397/2017(with exemption from surrendering and office
report)

Date : 13/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

[IN CHAMBER]

For Petitioner(s) Ms. Isha Garg,Adv.

Ms. Rajkumari Banju,Adv.

Mr. Pradeep Kumar Pathak,Adv.

For Respondent(s) Mr. Suryodaya Prakash Tiwari,Adv.

Mr. Vishal Ranjan,Adv.

Mr. Rahul Kumar Tripathi,Adv.

Mr. Harish Pandey,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Criminal miscellaneous petition exemption from
surrendering is rejected.

Five weeks' time, as prayed for, is granted for
filing proof of surrender.

(Anita Malhotra)
Court Master

(Saroj Kumari Gaur)
Court Master